

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

ALLAHABAD THIS THE 31<sup>st</sup> DAY OF OCTOBER, 2018

PRESENT:

**HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)**

**HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

ORIGINAL APPLICATION NO. 330/01149 OF 2018

Smt. Krishna Tarsolia, Retired Junior Telecom Office (F.R.S.),  
241, C.P. Mission Compound, Jhansi.

.....Applicant

By Adv. : Sri R.K.R. Sharma for applicant.

Versus

1. General Manager, B.S.N.L., Jhansi,
2. Assistant Manager (Administration) B.S.N.L., Jhansi.

.....Respondents

By Adv:- Shri D.S. Shukla, Advocate for respondent.

**ORDER**

**DELIVERED BY HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)**

Shri R.K.R. Sharma, Advocate for applicant and Shri D.S. Shukla, Advocate for the respondents are present.

2. The applicant has filed this original application under section 19 of Administrative Tribunal Act, 1985 seeking the following reliefs:-

“8.1 to issue a writ order or direction, directing the respondents to fixation of pay on the post of J.T.O. after adding one increment on the post of T.T.A. on October 1,2016 to the applicant.

8.2 To issue an order or direction, directing the respondents to pay the arrears on revision from October 1, 2016 to 30.10.2017 to the applicant.

8.3 To issue an order or direction, directing the respondents to pay the revision of pension to the applicant.

8.4 To issue an order or direction, directing the respondents to payment the applicant of a sum of Rs.1,23,013/- plus interest @ 18% from 1.11.2017 to the date of claim allowed.

8.5 *To issue any other writ, order or direction in any of the nature as this Tribunal may deem fit and proper under the facts and circumstances of the case.*

8.6 *To award cost of the petition in favour of applicant.”*

3. The applicant was employed as Junior Telecom Officer in the office of General Manager, B.S.N.L. Jhansi and retired on 31.10.2017. She claims that annual increment was payable in the month of October 01 every year and without obtaining the option. She claims that wrong fixation of increment has caused financial loss to the claimant. She further states that deduction was made from his retiral dues without giving any intimation to the applicant.

4. For redressal of her grievance, the present original application has been filed. Learned counsel for the applicant has requested that her grievance would be redressed, if her representation dated 30.05.2018 (Annexure A-6) is decided by passing a reasoned and speaking order within some stipulated period of time.

5. Learned counsel for the respondent has vehemently opposed the contention of learned counsel for the applicant.

6. No useful purpose will be served in keeping this original application pending. Accordingly, the respondent no.2/Competent Authority is directed to decide the representation dated 30.05.2018 (Annexure A-6) by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order is placed before them.

7. In view of the above directions, the original application is disposed of. No order as to costs.

8. It is made clear that we have not entered into the merits of the case.

**(MOHD. JAMSHED)**  
**Member-A**

**(JUSTICE BHARAT BHUSHAN)**  
**Member-J**

**/Neelam/**